

Annexure

Filing under clause (ca) of sub-regulation (2) of regulation 13 of the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

(Amount in ₹)

Sl. No.	Category of creditor	Summary of claims received		Summary of claims admitted		Amount of contingent claims	Amount of claims admitted	Amount of claims under verification	Details in Annexure	Remarks, if any
		No. of claims	Amount	No. of claims	Amount of claims admitted					
1	Secured financial creditors belonging to any class of creditors	0	0.00	0	0.00	0.00	0.00	0.00		1 No claims have been received from this category of creditor by RP till 12 th July, 2022
2	Unsecured financial creditors belonging to any class of creditors	0	0.00	0	0.00	0.00	0.00	0.00		2 No claims have been received from this category of creditor by RP till 12 th July, 2022
3	Secured financial creditors (other than financial creditors belonging to any class of creditors)	4	5,93,34,36,051.48	4	5,87,84,36,051.48	0.00	6,00,00,000	0.00		3
4	Unsecured financial creditors (other than financial creditors belonging to any class of creditors)	13	26,95,69,73,350.90	13	24,94,46,91,829.90	0.00	1,35,00,00,000	66,22,81,521.00		4
5	Operational creditors (Workmen)	0	0.00	0	0.00	0.00	0.00	0.00		5 No claims have been received from this category of creditor by RP till 12 th July, 2022
6	Operational creditors (Employees)	1	2,55,461	0	0.00	0.00	0.00	2,55,461		6
7	Operational creditors (Government Dues)	1	63,13,258.00	0	0.00	0.00	0.00	63,13,258.00		7
8	Operational creditors (other than Workmen and Employees and Government Dues)	2	3,11,62,000.00	0	0.00	0.00	0.00	3,11,62,000.00		8
9	Other creditors, if any, (other than financial creditors and operational creditors)	0	0.00	0	0.00	0.00	0.00	0.00		9 No claims have been received from this category of creditor by RP till 12 th July, 2022
Total		21	32,92,81,40,121.38	17	30,82,31,27,881.38	0.00	1,41,00,00,000	70,00,12,240.00		



Notes:

1. Pursuant to Regulation 10 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, an Interim Resolution Professional/Resolution Professional may call for such other evidence or clarification as he deems fit from the financial creditor for substantiating the whole or a part of its claim.
2. Pursuant to Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, the IRP/RP reserves the right to modify your claim on the basis of any additional information/documents that may come to our notice during the Corporate Insolvency Resolution Process. In case of any such modifications to the admitted claim amount, intimation shall be sent to the concerned creditors.



Annexure – 3

**Name of the corporate debtor: Rajesh Construction Company Private Limited; Date of commencement of CIRP13th May, 2021;
List of creditors as on: 11th July, 2022**

List of secured financial creditors (other than financial creditors belonging to any class of creditors)

(Amount in ₹)

Sl. No.	Name of the Creditor	Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% voting share in CoC					
1	Union Bank of India	31.05.2021	118,03,52,707.00	118,03,52,707.00	Secured	118,03,52,707.00	118,03,52,707.00	No	3.83	0.00	0.00	0.00	0.00	Refer Note 1
2	ICICI Bank, Bahrain Branch	02.06.2021	298,99,46,396.46	298,99,46,396.46	Secured	298,99,46,396.46	298,99,46,396.46	No	9.70	0.00	0.00	0.00	0.00	Refer Note 1
3	Bank of Baroda, UAE Branch	02.06.2021	1,46,88,80,356.02	1,46,88,80,356.02	Secured	1,46,88,80,356.02	1,46,88,80,356.02	No	4.77	0.00	0.00	0.00	0.00	Refer Note 1
4	Shapoorji Pallonji Finance Private Limited	01.06.2021	29,42,56,592	23,92,56,592	Secured	29,42,56,592	29,42,56,592	No	0.78	0.00	0.00	6,00,00,000	0.00	Refer Note 2
TOTAL			5,93,34,36,051.48	5,87,84,36,051.48		5,93,34,36,051.48	5,93,34,36,051.48		19.07	0.00	0.00	6,00,00,000	0.00	



Note 1:

- First pari passu charge on all amounts owing to, and received and/or receivable by, RRCPL and/or any person on its behalf, all book debts, all cash flows and receivables and proceeds arising from/in connection with:
 - a. The 2 wind mill projects located at Jaisalmer Rajasthan and each owned by RCCPL
 - b. The 2 wind mill projects located at Chitradurga, Karnataka and each owned by RCCPL
 - c. The 1 wind mill projects located at each at Sangli, Maharashtra and Dhule, Maharashtra each owned by RCCPL
 - d. The 2 wind mill projects located at Nandurbar Maharashtra each owned by RCCPL
- All rights title, interest, benefits, claims and demands whatsoever of RRCPL in, to or in respect of all the assets, including but not limited to RCCPL's cash in hand, both present and future (the receivables, reference to the receivables shall as the context may permit or require mean any or each of such receivables)

Note 2:

- a. There is a negative lien on (a) equity shares in the share capital of the Corporate Debtor representing 26% of the total equity share capital of the Corporate Debtor and (b) interest, including TDR rights, both present and future, in connection with the following immovable properties – Rehab Building No. R1 on Slum Rehabilitation scheme under clause 3.11 read with clause 3.5 & 3.19(ii) of Appendix IV of DCR 33(10) on land bearing C.T.S No. 358 corresponding Survey No. 4 & C.T.S No. 359 corresponding survey No. 3 Hissa No. 1 of Village Dahisar, at Dahisar West, Mumbai; vide, Undertaking for Creation of Negative Lien dated 18th April, 2019 executed by Harish R. Patel, Rajesh R. Patel, Shilpa R. Patel, Pravina K. Patel, Anita H. Patel, Pratik H. Patel and the Corporate Debtor in favour of Financial Creditor.
- b. Deed of Personal Guarantee executed by Mr. Rajesh Raghavji Patel in favour of the Financial Creditor for the entire outstanding amounts due and payable to the Financial Creditor, dated 16th April, 2019.
- c. Deed of Personal Guarantee executed by Mr. Harish Raghavji Patel in favour of the Financial Creditor for the entire outstanding amounts due and payable to the Financial Creditor, dated 16th April, 2019.

